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NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/11/2016 AT 10.30 AM

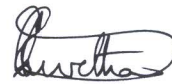
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION :  
PETITION NUMBER : TCP/126/2016  
NAME OF THE PETITIONER(S) : K. Sivaprakasam & 7 others  
NAME OF THE RESPONDENT(S) : M/s SKN Boarding & Lodging Pvt. Ltd. & 12 others  
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
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① TK Bhaskar  
Pratyadaashini N  
Shwetha Vasudevan

Counsel for  
petitioner/  
Applicant  
1-8



② T. v. P. Sai Vihari  
Mr Cibi Vishnu

Counsel for  
R1-3, 5-8, 10 & 11

T. v. P. Sai Vihari

**ORDER**

Counsel for petitioner present. Counsel for R1 to R3, R5 to R8, R10 & R11 present. Counsel for petitioner has raised an issue during the course of hearing that CA-17/2016 is required to be disposed of as the pleadings are complete. We have heard both the sides. The prayer of the application is that the respondents should deposit the receipt of monies and other revenues of the company into the bank account of R1 company including rental income from the shops, Canara Bank and Telecom tower. The second prayer is to submit monthly statement of cash flow, bank statement in respect of R1 company alongwith statement of the utilisation of the revenues by the R1 company for the period starting from the date of filing of this petition till disposal of the company petition. Keeping in view the facts and circumstances of the case and the matter complained of specifically, we direct the respondents to deposit the receipt of monies and other revenues of the company into the bank account of the R1 company including the rental income from the shops, Canara Bank and the Telecom Tower. It is further directed that the respondents shall submit a monthly statement of cash flow and bank statement in respect of the company alongwith statement of utilisation of the revenues by R1 company for the period starting from the date of filing of this petition and onwards till main CP is disposed of. Accordingly the CA stands disposed of. In the main CP the counsel for petitioner has filed proof of notice served on R4, R12 & R13 alongwith an affidavit. This bench is satisfied that the service of notice to the above respondents is held sufficient, so R4, R12 & R13 are proceeded ex parte. Put up on **21.12.2016 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)